

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15110 OF 2004

(From the judgement and order dated 18/03/2004 in WA No. 576/2004  
of The HIGH COURT OF KERALA AT ERNAKULAM)

M/S. KARUNA HOSPITAL

Petitioner(s)

VERSUS

STATE OF KERALA & ANR.

Respondent(s)

(With prayer for interim relief and office report )

Date: 28/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner(s) Mr. Thomas Vellapally, Adv.

Mr. Ajay K. Jain, Adv.

Mr. M.P. Vinod, Adv.

For Respondent(s) Mr. M.T. George, Adv.

UPON hearing counsel the Court made the following

O R D E R

We see no reason to interfere. The Special Leave Petition is dismissed.

We, however, clarify that in the proceedings before respondent No.2, none of the

observation made by the High Court will be taken into consideration.

(S. Thapar)

(Vijay Kumar Sharma)

PS to Registrar

AR-cum-PS